

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA No. 840/92

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New Delhi this the 14th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri N. Sahu, Member (A)

Shri B.S. Bhatnagar
C/o Mrs. Raj Bhatnagar,
A-2/76, LIG Flats, Paschim Vihar,
New Delhi-63

(By Advocate Shri D.C. Vohra) ... Applicant

Vs.

1. Union of India through the
Foreign Secretary,
Ministry of External Affairs,
South Block, New Delhi.

2. The Directorate of Estates,
through the Assistant Director of Estates,
Type C(B) Section, Nirman Bhawan,
New Delhi.

(None for the respondents) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Learned counsel submits that in view of the amendment in Rule 72(6) of the CCS Pension Rules, 1972, as amended by the Standing Order dated 9.2.1991, he seeks permission to withdraw this application as it is not maintainable.

2. In the above circumstances, permission to withdraw the OA is granted. Accordingly OA is dismissed as withdrawn.

K. Sahu

(N. Sahu)

Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

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